

1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, AT CHENNAI

Original Application No. 43 of 2025 (SZ)

Tribunal on its own motion-

SUO-MOTO Based on the News

item in The Times of India,

Chennai edition dated 03.3.2025,

“500 tonnes of waste to end in landfills”.

.....Applicant

Versus

The Commissioner

Greater Chennai Corporation

..... Respondent

ADDITIONAL STATUS REPORT

FILED BY THE GREATER CHENNAI CORPORATION. -5TH RESPONDENT

I, P. Annadurai, S/o. A. Pichai Pillai, Hindu, aged about 57 years, Superintending Engineer. Solid waste Management Department, Greater Chennai Corporation, having office at Chennai -600003, do hereby solemnly affirm and sincerely submit as follows;

1. I am working as the Superintending Engineer in the Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.
2. I submit that the Counter Affidavit is being filed by the Greater Chennai Corporation (GCC) in response to the case lodged by the National Green Tribunal (NGT) regarding the closure of Micro Compost Centres (MCCs) and Material Recovery Facility Centres


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

2

(MRFs) in Chennai. The Greater Chennai Corporation has taken all necessary steps, in compliance with the directives issued by the Commissioner, Zonal Officers, and through Council Resolutions, to ensure the effective management of waste, while addressing the public health concerns, the sanctity of sensitive areas, and other related environmental concerns.

3. I submit that the Greater Chennai Corporation has operated 190 Micro Compost Centres (MCCs) and 137 Material Recovery Centres/ Resource Recovery Centres across Zones 1 to 15 On 01.01.2025. However, due to following issues have been brought to attention, required immediate action from GCC end.
4. I submit that the Public Objection: Residents in areas close to MCCs & MRF/RRC have raised concerns about foul odours emanating from the waste, affecting public health. These objections have been supported by elected representatives, who have requested to close such MCCs & MRF/RRCs.
5. I submit that the MCCs & MRF/RRCs Located in Burial Grounds: 58 Nos of MCCs and 40 Nos.of MRF/RRCs are located in burial grounds, which have drawn strong opposition from elected representatives, NGOs, the publics, and Residents Welfare Associations (RWAs). They emphasise the need to maintain the sanctity of these locations, as they are used for rituals and ceremonies to honour departed souls.
6. I submit that, given the sensitive nature of such activities and the cultural importance of maintaining the sanctity of the Burial ground. It is imperative that the MCCs & MRF/RRCs is removed from the burial ground.


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

Moreover, the end product from MCCs, i.e., manure, is not able to be sold to the public or to the agriculture department due to the carbon-nitrogen ratio. The carbon-nitrogen ratio that comes in GCC manure is not in permissible limits. Due to these, most of the MCCs are dumped with tonnes of manure. And also in MRF/RRC's reusable and saleable materials has been sold by Conservancy workers directly from the Primary collection point and revenue form that has been shared among the conservancy workers and only non recyclable and resalable waste are coming to MRF/RRCs that has been instructed to send plastic to Baling centres having capacity of 30 MT and remaining non-recyclable waste to incinerator plant having capacity of 50 MT directly.

7. I submit that the Greater Chennai Corporation has finalized a list of MCCs & MRF/RRCs that are operational, well-maintained, and do not pose any public concerns. Out of the existing 190 MCCs, 22 have been evaluated & out of the existing 137 MRF/RRCs, 49 have been evaluated and the remaining MCCs & MRF/RRCs are identified for closure will be managed accordingly and the same was approved by council resolution vide No.70 dt:27.02.2025.

Zone	Micro Compost Centers (MCCs)		MRF/RRCs	
	No.of MCCs in Operation	Design Capacity in MT	No.of MCCs in Opertion	Design Capacity in MT
1	1	28.26	3	27.00
2	2	8.50	4	10.50
3	0	0.00	5	12.50
4	2	6.34	4	10.00
5	2	19.38	3	7.50
6	3	3.01	3	7.50


 SUPERINTENDING ENGINEER
 SOLID WASTE MANAGEMENT DEPARTMENT
 GREATER CHENNAI CORPORATION

(4)

7	2	3.58	4	7.50
8	2	4.95	3	7.50
9	2	5.23	2	5.00
10	1	1.94	3	7.50
11	0	0.00	3	7.50
12	2	6.94	3	7.50
13	0	0.00	4	10.00
14	2	23.80	3	7.50
15	1	3.85	2	5.00
Total	22	115.77	49	140.00

And the instruction has been clearly given to the Zones through Circular that the wet waste from the closed MCCs should be diverted to Bio-CNG plants. At present, only two Bio-CNG plants are in operation one at Chetpet (Zone -8) manage upto 150 TPD of Wet waste and another one is located at Madhavaram manage upto 160 TPD of Wet waste. And also 5 Nos.of Bio-CNG plants are under construction in various stages in that 2 nos of Bio-CNG plants are going to Commence in next 3 months one at Sholinganallur (Part -I) and other one at Madhavaram (Part -II). These plants will convert organic waste into renewable energy in the form of compressed natural gas (CNG).

Zone	Madhavaram Bio CNG (MT)			Chetpet Bio CNG (MT)			Total Wet Waste sent to Bio-CNG plant Target (MT) (A+B)	Waste sent to Windrow (MT)
	Old	New due to closer of MCC	Total (A)	Old	New due to closer of MCC	Total (B)		
1	5.00	4.97	9.97			0.00	9.97	30.00
2	3.00	13.98	16.98			0.00	16.98	10.00


 SUPERINTENDING ENGINEER
 SOLID WASTE MANAGEMENT DEPARTMENT
 GREATER CHENNAI CORPORATION

5

3	12.00	17.24	29.24			0.00	29.24	34.74
4	35.00	58.35	93.35			0.00	93.35	15.00
5	45.00	38.35	83.35			0.00	83.35	15.00
6		24.43	24.43			0.00	24.43	
7		38.49	38.49			0.00	38.49	
8			0.00		25.46	25.46	25.46	
9	17.00	19.40	36.40			0.00	36.40	
10	9.00	16.46	25.46			0.00	25.46	
11			0.00	13.00	8.00	21.00	21.00	
12			0.00	8.00	24.75	32.75	32.75	
13			0.00	16.50	14.71	31.21	31.21	
14			0.00	12.00	10.00	22.00	22.00	
15			0.00		23.95	23.95	23.95	
Total	126	231.67	357.67	49.50	106.87	156.37	514.04	104.74

8. I submit that the Greater Chennai Corporation has the Action plan for the future to implement an Integrated waste Management plant that includes Bio-CNG Plant, Compost Plant, Automated MRF & Waste to Energy plant at Kodungaiyur (North Chennai) and Perungudi (South Chennai) for Kodungaiyur Integrated Waste Management Plant Work Order has been given and Preliminary work under progress.

A part from these as per the 2025 - 2026 Mayor Announcement GCC planning establish 100 MT Windrow compost & 100 MT Baling plant. For 100 MT Windrow Plant at Perungudi preliminary work under progress planning commence in the financial year 2025 - 2026 and for 100 MT Mega Baling plant Administrative sanction under progress.

9. I submit that the Greater Chennai Corporation has taken proactive steps to ensure that these closures do not adversely impact waste


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

6

management in the city. The proposed processing plants from GCC will reduce the dumping of solid waste in the Dump yards.

This Additional status report outlines the Greater Chennai Corporation's position and the proposed remedial actions it has taken in response to Hon'ble NGT's concerns. It emphasizes the city's commitment to ensuring an environmentally sustainable and socially respectful approach to waste management.

It is therefore prayed that this Hon'ble National Green Tribunal may be pleased to consider the above facts and pass appropriate orders as the Hon'ble Tribunal may deem fit and proper under the circumstances of the case and thus render justice.



COUNSEL FOR 5TH RESPONDENT

Solemnly affirmed at Chennai
on this day of 21ST August 2025
and signed his name in my
presence.


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION
} Before me,
}
} Advocate: Chennai.
E.No. 340/96

7

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

Original Application No.43 of 2025(SZ)

**ADDITIONAL STATUS REPORT
FILED BY
THE GREATER CHENNAI
CORPORATION.**

**TH.N.R.RAMESH KANNA,
COUNSEL FOR RESPONDENTS**

